

CP NO. 96(ND)/2010
RT No.45/2016

Rakesh Kumar & Anr.

...Petitioners

Versus.

M/s G.I. Estates Pvt. Ltd. & Ors.

...Respondents

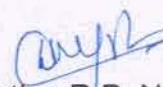
Present: Mr. Mahendra Pal, Advocate for petitioners.
Mr. Ajay Sharma, Advocate for respondent No.5.

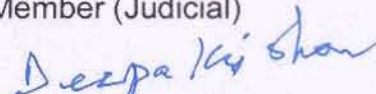
Mr. Mahendra Pal, Advocate has filed Power of Attorney on behalf of the petitioners. Mr. Mahendra Pal seeks time to file no objection from the previous counsel. Let the needful be done by the next date.

It was informed on the previous date by the son of respondent No.2 that the counsel for respondents No.2 to 4 was hospitalised and they were to engage another counsel but there is no representation on their behalf. Respondents No.2 to 4 are proceeded against ex parte.

Learned counsel for the petitioners seeks time to file appropriate application for impleading legal representatives of respondent No.1 for whom it was informed on 09.09.2016 that she has died. Post the matter for 13.10.2016. Appropriate application along with affidavit be filed two days before the date fixed.

The learned counsel is also directed to supply two sets of Paper Book before the next date.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

September 26, 2016
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